SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF **DIVYA JYOTI INVESTMENTS PRIVATE LIMITED**

1	Name Of Corporate Person	**DIVYA JYOTI INVESTMENTS PRIVATE LIMITED**
2	Date Of Incorporation Of Corporate Person	**01/07/1994**
3	Authority Under Which Corporate Person Is Incorporated / Registered	**REGISTRAR OF COMPANIES –Delhi**
4	Corporate Identity Number/Limited Liability Identification Number Of Corporate Person	**U74899DL1994PTC059956**
5	Address Of The Registered Office And Principal Office (If Any) Of Corporate Person	**D-268 SARVODAYA ENCLAVE NEW DELHI-110017 India**
6	Liquidation Commencement Date Of Corporate Person	**17th DAY OF AUGUST, 2022**
7	Name, Address, Email Address, Telephone Number And The Registration Number Of The Liquidator	**Manoj Kumar Anand,** **Add: - 3rd Floor, 2nd Community Centre, (Near PVR/McDonald's), Naraina, New Delhi-110028** **Email: anandmanoja@gmail.com** **Phone No: - 45051903,9811280787** **Registration No: IBBI/IPA-001/ IBBI/IPA-001/IP-P00084/2017-18/ 10180**
8	Last Date For Submission Of Claims	**16th DAY OF SEPTEMBER, 2022**

Notice is hereby given that the **DIVYA JYOTI INVESTMENTS PRIVATE LIMITED** has commenced voluntary liquidation on the **17th DAY OF AUGUST, 2022**.

The stakeholders of **DIVYA JYOTI INVESTMENTS PRIVATE LIMITED** are hereby called upon to submit proof of their claims, on or before the **16th DAY OF SEPTEMBER, 2022** to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post, or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

MANOJ KUMAR ANAND IBBI IPA-01 IP-P00084 2017-18 10180 Insolvency Professional

Manoj Kumar Anand Liquidator
DIVYA JYOTI INVESTMENTS PRIVATE LIMITED
IP Registration No: -IBBI/IPA-001/IP-P00084/2017-18/10180
E-mail ID: - anandmanoja@gmail.com
Contact No: - 011-45051903,9811280787

Place: New Delhi
Date: 24.08.2022

FDC Limited

(CIN: L24239MH1940PLC003176)
Registered Office: B-8, M.I.D.C. Industrial Estate, Waluj 431136, Dist. Aurangabad, Maharashtra
Tel: +91 240 255 4407; Fax: +91 240 255 4299
Correspondence Address: C-3 SKYVISTAS, Near Versova Police Station 106A, J. P. Road, Andheri (West), Mumbai - 400 053
Tel: +91 22 2673 9215, Website: www.fdcindia.com, Email: investors@fdcindia.com,
Company Secretary & Compliance Officer: Ms. Varsharani Katre

Notice

Transfer of Unclaimed Dividend and corresponding Equity Shares of the Company to Demat Account of Investor Education and Protection Fund (IEPF) Authority

This Notice is hereby given pursuant to the provisions of Section 124 of the Companies Act, 2013 (the Act) and Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 (the Rules) notified by the Ministry of Corporate Affairs effective September 7, 2016 as amended on February 28, 2017.

The Act and the Rules provide that all the Equity Shares of the Company in respect of which Dividend amounts have not been paid or claimed by the shareholders for seven consecutive years or more are required to be transferred to demat account of Investor Education and Protection Fund Authority (IEPF Authority).

Shareholders may note that the shares once transferred to demat account of IEPF Authority, such shares including dividends and all other benefits accruing thereon after the date of transfer can be claimed from IEPF Authority by following the procedure prescribed under the Rules and no claim shall lie against the Company. For the purpose of claiming transferred shares, an application can be made to the IEPF Authority in Form IEPF-5 as prescribed under the Rules, available at IEPF website i.e. www.iepf.gov.in.

The concerned shareholders holding such shares in physical form and whose shares are liable to be transferred to IEPF may note that the Company would be issuing duplicate share certificate(s) in lieu of original share certificate(s) held by the for the purpose of transferring them to IEPF and the original share certificate(s) held by the shareholders will stand cancelled and be deemed non-negotiable. In respect of shares held in Demat form, the Company will inform the Depository by way of Corporate Action, where the shareholders have their demat accounts for transfer of shares in favour of IEPF Authority.

The shareholders are hereby informed that Unclaimed Dividend for the financial year 2014-15 and the corresponding equity shares of the Company in respect of which dividends have remained Unclaimed for seven consecutive years or more are due for transfer to IEPF Authority on November 6, 2022. In case the Company does not receive any communication from the concerned shareholders for their unpaid dividend / unclaimed shares then it shall be transferred to IEPF.

Shareholders can write to us on investors@fdcindia.com / rnt.helpdesk@linkintime.co.in or by sending a letter under their signature so as to reach the M/s. Link Intime India Private Limited (RTA of the Company), at C-101, 247 Park, LBS Marg, Vikhroli West, Mumbai - 400083, Maharashtra, India for claiming the aforesaid unpaid dividend/ unclaimed shares.

For FDC Limited
Sd/-
Varsharani Katre
Company Secretary

Date: 23rd August2022
Place: Mumbai

ANDHRA PRADESH TANNERIES LIMITED

CIN: L19110AP1974PLC001711
Regd.Office: Leather Complex Area, Nellimarla,Vizianagram District, Andhra Pradesh – 535217
Website: www.aptl.net.in Tel No: 022 24934923 Fax No: 022 24934924
Email: csaptl12@gmail.com

NOTICE

NOTICE is hereby given that the 48th Annual General Meeting ("AGM") of the Members of Andhra Pradesh Tanneries Limited will be held on Wednesday, September 21, 2022 at 11.00 a.m at Leather Complex Area, Nellimarla, Vizianagram District, Andhra Pradesh- 535 217 to transact the business as set out in the Notice of AGM.

Electronic copies of the Annual Report for the financial year ended 31st March, 2022 including notice convening the 48th AGM have been sent to all those Members whose email id's are registered with the Company / Depository Participants. The same is also available on the website of the Company viz. www.aptl.net.in . The physical copies of the Annual Report for the financial year ended 31st March, 2022 have been sent to all other Members at their registered addresses in permitted mode.

The Company has completed the dispatch of Notice on 23/08/2022 to the Members. Notice of the AGM is available on the website of the Company website www.aptl.net.in and also on the website of Central Depositories Services Limited (CDSL) https:// www.evotingindia.com.

In compliance with provisions of Section 108 of the Companies Act, 2013 and Rule 20 of the Companies (Management and Administration) Rules, 2014 as amended by Companies (Management and Administration) Rules, 2015, and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements), Regulations, 2015, Members are provided with the facility to cast their votes on all resolutions set forth in the Notice of the AGM using electronic voting system from a place other than the venue of the AGM ("remote e voting"), provided by NSDL and the business may be transacted through such voting. The e-voting shall commence on Saturday, September 17, 2022, (09.00 a.m. IST) and ends on Tuesday, September 20, 2022 at (5:00 p.m. IST). No e-voting shall be allowed beyond the said date and time and the portal shall be blocked forthwith. A vote once cast on the resolution, would not be allowed to be changed subsequently.

The voting rights of Members shall be in proportion to the equity shares held by them in the paid up equity share capital of the Company as on Wednesday, September 14, 2022 ('cut off date'). Any person, who is a Member of the Company as on the cut-off date is eligible to caste vote on all the resolutions set forth in the Notice of AGM using remove e-voting or voting at the AGM.

The facility for voting through Ballot shall also be made available at the AGM and Members attending the meeting who have not cast their vote by remote e-voting shall be able to exercise their right to vote at the meeting. The members who have cast their vote by remote e voting prior to the meeting may also attend the meeting but shall not be entitled to cast their vote again.

Any person, who acquires shares of the Company and becomes member of the Company after dispatch of the notice and holding shares as of the cut off date, may obtain the login ID and password by sending a request at helpdesk.evoting@cdslindia.com . However, if you are already registered with CDSL for remote e-voting then you can use your existing user ID and password for casting your vote. If you forgot your password, you can reset your password by using "Forgot User Details/Password" option available on www.evoting.nsdl.com.

Mr. Mitesh Dhabliwala (Membership No. FCS 8331) or failing him Ms. Sarvari Shah (Membership No. FCS 9697) of M/s Parikh & Associates, Practicing Company Secretaries, has been appointed as the Scrutinizer for conducting the e- voting process in a fair and transparent manner. The Results declared along with the Scrutinizer's Report shall be placed on the Company's website www.aptl.net.in and on the website of CDSL and communicated to the BSE Limited where the shares of the Company are listed.

In case of any queries or issues regarding e-voting, please contact Mr. Michael Monteiro, Director, M/s Satellite Corporate Services Private Limited Tel. No. 022 28520461 /62; email id: service@satellitecorporate.com

Persons entitled to attend and vote at the meeting, may vote in person or by proxy / through authorized representative, provided that all the proxies in the prescribed form / authorization duly signed by the person entitled to attend and vote at the meeting are deposited at the Registered Office of the Company, not later than 48 hours before the meeting.

By Order of the Board of Directors
ANDHRA PRADESH TANNERIES LIMITED
NARASIMHA REDDI AKKINENI
Wholetime Director
DIN: 09435476

Place: Mumbai
Date: 23.8.2022

IN THE COURT OF III ADDL CIVIL JUDGE AND JMFC AT ANEKAL
O.S. No. 84/2021

Between: Sri. R. Chandrashekar S/o Late Ramaswamy, R/at No.136/1, Kammasandra, Near S2 Home, Electronic City Post, Bengaluru-560 100 and others ... **Plaintiffs**
And: Sri. Govindaraya S. Kamatha S/o Sheshagiri P Kamath and others .... **Defendants**

SUMMONS TO RESPONDENT No. 10, 11 and 12

10. Sri. Neeraj Goyal, S/o Prem Chand Goyal, **11. Sri. Nirmal Goyal,** S/o Prem Chand Goyal, **12. Sri.Abhishek Goyal,** S/o Prem Chand Goyal, Defendant No. 10 to 12 are R/at Flat No. A-302, Bhagyawan Society, Mayur Vihar Phase-1, Delhi- 110 091.

You are here-by informed you that the above said plaintiffs have filed the above said suit against you for relief of Mandatory injunction and consequential reliefs in respect of Suit Schedule property bearing Sy.No.113/2, measuring 1 acre, situated at Kammasandra Village, Attibele Hobli, Anekal Taluk, Bangalore Rural District, and bounded on **East by:** property bearing Sy.No.101, **West by:** Hebbagodi Village Boundary, **North by:** property bearing Sy.No.113/1, and **South by:** property bearing Sy.No.100/1, this Hon'ble court was pleased to fixed the date for your appearance on **17.09.2022** at 11.00 AM in person or through your pleader failing which the said case will be heard and disposed off in your absence exparte.

Given under my hand and the seal of the court on 20-08-2022.

By order of the Court, Shenstedar, Civil Judge (Jr. Dn.) and JMFC Court, Anekal.

Sri V. Manjunath Prasad, Advocate
No. 316, 1st Floor, Alankar Plaza,
K.G. Road, Bangalore-560009.

APPENDIX IV
[See rule 8 (1)]
POSSESSION NOTICE
(for immovable property)

Whereas,

The undersigned being the Authorized Officer of the **INDIABULLS HOUSING FINANCE LIMITED (CIN:L65922DL2005PLC136029)** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated **23.03.2022** calling upon the Borrowers **UMA MUNI DEVI AND VIJAY KUMAR** to repay the amount mentioned in the Notice being **Rs.32,56,130.19 (Rupees Thirty Two Lakhs Fifty Six Thousand One Hundred Thirty and Paise Nineteen Only)** against Loan Account No. **HDHLJKS00487444 (Earlier LAN Code 00001846 of DHFL)** as on **11.03.2022** and interest thereon within 60 days from the date of receipt of the said Notice.

The Borrower having failed to repay the amount, Notice is hereby given to the Borrower and the public in general that the undersigned has taken **symbolic possession** of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **18.08.2022.**

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **INDIABULLS HOUSING FINANCE LIMITED** for an amount of **Rs.32,56,130.19 (Rupees Thirty Two Lakhs Fifty Six Thousand One Hundred Thirty and Paise Nineteen Only)** as on **11.03.2022** and interest thereon.

The Borrower's attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

ALL THAT PIECE AND PARCLE OF PLOT NO.53, 3RD FLOOR, ADMEASURING 100 SQ. YDS. I.E. 83.61 SQ. MTR.,(15'X60') WITH ALL ITS ROOF/TERRACE RIGHTS OF LAND UNDERNEATH, OUT OF KHASRA NO.78/8, SITUATED IN THE REVENUE ESTATE OF VILLAGE HASTSAL, DELHI STATE DELHI, AREA ABADI KNOWN AS COLONY OM VIHAR, PHASE-III, UTTAM NAGAR, NEW DELHI-110059.

EAST : ROAD 10 FT. WIDE   WEST : ROAD 20 FT. WIDE
NORTH: OTHER'S PROPERTY   SOUTH : OTHER'S PROPERTY

Sd/-
Date : 18.08.2022 — Authorised Officer
Place: DELHI — INDIABULLS HOUSING FINANCE LIMITED

Form No. INC-26
[Pursuant to rule 30 the Companies (Incorporation) Rules, 2014]
Before the Regional Director, North Region, Delhi
In the matter of sub-section(4) of section 13 of companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the companies (Incorporation) Rules 2014
AND
In the matter of
M/s SUNLIGHT BUILDTECH PVT. LIMITED
CIN NO. U45201DL2006PTC146677
Registered Office: 4, Battery Lane Rajpur Road, Civil Lines Delhi DL 110054 IN
Notice ——Petitioner

Notice is hereby given to the general public that a petition under section 13(4) of the Companies Act, 2013, will be filed with the Regional Director, Northern Region, Delhi, Central Govt. by the petitioner company seeking confirmation of the alteration of Clause II of the Memorandum of Association in terms of the Special Resolution passed at the Extra- Ordinary General Meeting on dated 20.08.2022 of the petitioner company to enable it to change the place of its registered office from "Delhi" to the State of "Uttar Pradesh".

Any person whose interest is likely to be affected by the proposed change of registered office of the company may deliver either on the MCA-21 Portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his / her objections supported by an affidavit stating the nature of his/ her interest and ground of opposition to the regional director, Northern Region, at B-2 Wing, 2nd Floor, Paryavaran Bhawan, CGO Complex New Delhi-110003 n, within fourteen days of the date of publication of this Notice with the a copy to the applicant company at its registered office at the address mentioned below.

M/S SUNLIGHT BUILDTECH PVT. LIMITED
Address: 4, Battery Lane Rajpur Road, Civil Lines Delhi DL 110054 Sd/-
Date : 21/08/2022 **Sanjeev Gupta (Director)**
Place : Delhi **DIN No: 00408875**
Add: H.No. H.No. 19 Delhi Road, Near City Hospital, Kishore Bagh, Saharanpur UP India 247001

SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF DIVYA JYOTI INVESTMENTS PRIVATE LIMITED

1.	**Name of Corporate Person**	**DIVYA JYOTI INVESTMENTS PRIVATE LIMITED**
2.	Date of incorporation of Corporate Person	01/07/1994
3.	Authority under which Corporate Person is incorporated /registered	Registrar of Companies -Delhi
4.	Corporate identity number / limited liability identity number of Corporate Person	U74899DL1994PTC059956
5.	Address of the registered Office and Principal office (if any) of Corporate Person	D-268, Sarvodaya Enclave, New Delhi-110017 India
6.	Liquidation commencement date of Corporate Person	17th Day of August,2022
7.	Name, address, email address, telephone number and the registration number of the Liquidator	**Manoj Kumar Anand** Add: 3rd Floor, 2nd Community Centre, (Near PVR/McDonald's), Naraina, New Delhi-110028 **Email:** anandmanoja@gmail.com **Phone No:** 45051903,9811280787 **Registration No:** IBBI/IPA-001/ IBBI/IPA-001/ IP-P00084/2017-18/ 10180
8.	Last date for submission of claims	**16th Day of September, 2022**

Notice is hereby given that the **DIVYA JYOTI INVESTMENTS PRIVATE LIMITED** has commenced voluntary liquidation on the **17th Day of August, 2022.**

The stakeholders of **DIVYA JYOTI INVESTMENTS PRIVATE LIMITED** are hereby called upon to submit proof of their claims, on or before the **16th Day of September, 2022** to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post, or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Manoj Kumar Anand
Liquidator, DIVYA JYOTI INVESTMENTS PRIVATE LIMITED
IP Registration No: IBBI/IPA-001/IP-P00084/2017-18/10180
Date: 24.08.2022 — **E-mail ID:** anandmanoja@gmail.com
Place: New Delhi — **Contact No:** 011-45051903,9811280787

Business Standard CAMPUS TALK — BS PROMOTIONS

NTPC DADRI PLANT VISIT

NTPC School of Business's student Induction Program for the batch 2022-2024 included a plant visit to NTPC Dadri. The students were enlightened with arranged theoretical classes before taking us to exact locations so that the students get a glimpse of energy management at its most basic stage. It was arranged by Mrs Ranjana Mittal and other NTPC Dadri employees.

Getting to know about the safety protocols was the most important part. We visited the control room, boiler, cooling tower, coal handling plant, solar plant and ash mound. Getting into the electricity system including the switchyard was once in a lifetime experience. Being above the 83m ground level is exciting and frightening but here it was an experience and a lesson as well.

Campus Reporter –
Aditi Gupta, NTPC School of Business.

बैंक ऑफ इंडिया Bank of India BOI
Zonal Office: Delhi NCR Zone, Batra House, Ground Floor, Plot No. 52, Sector-32, Gurugram - 122001
Tele No.: 0124-2388404
E-mail: ZO.DelhiNCR@bankofindia.co.in

INVITATION OF BID FOR AWARD OF CONTRACT FOR REFILLING AND SUPPLY OF NEW FIRE EXTINGUISHERS IN BRANCHES AND OFFICES

Bank of India invites sealed bids from eligible vendor/ firm/ company/ contractor for award of contract for refilling and supply of new fire extinguishers in branches and offices under jurisdiction of Delhi NCR Zone. Empanelment will be valid for next three years. Interested eligible Bidders may download the tender document from Tender Section of Bank's website - **www.bankofindia.com** and use the same for submission of tender. The Tender Document will be available from **24.08.2022 to 13.09.2022.**

(ZONAL MANAGER) DELHI NCR Zone

CHENNAI SUPER KINGS CRICKET LIMITED

CIN: U74900TN2014PLC098517
Registered Office :"Dhun Building", 827, Anna Salai, Chennai - 600 002. Phone: 044 - 2852 1451
Website: www.chennaisuperkings.com E-Mail ID: investor@chennaisuperkings.com

NOTICE TO SHAREHOLDERS

Notice is hereby given that the Eighth Annual General Meeting of the Members (AGM) of Chennai Super Kings Cricket Limited will be held on Wednesday, the 21st September 2022 at 9:30 A.M. [Indian Standard Time (IST)] through Video Conferencing ('VC') / Other Audio Visual Means ('OAVM') in compliance with the applicable provisions of the Companies Act, 2013 and the Rules made thereunder read with General Circular Nos. 14/2020, 17/2020, 20/2020, 02/2021and 2/2022 dated 8th April 2020, 13th April 2020, 5th May 2020, 13th January, 2021 and 5th May, 2022 respectively, issued by the Ministry of Corporate Affairs ('MCA Circulars') allowing the Companies to conduct the AGM through VC / OAVM, to transact the Ordinary and Special Business as set out in the Notice convening the 8th AGM of the Company.

1. Shareholders may please note that in compliance with the aforesaid MCA Circulars, the Eighth Annual General Meeting of the members of the Company shall be conducted in virtual mode, i.e., through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") and there will be no physical meeting of the members taking place at common venue and physical presence of the members has been dispensed with to participate and vote in the Eighth Annual General Meeting of the Company.
2. In Compliance with the aforesaid MCA Circulars, the soft copies of Notice of the 8th AGM and the Annual Report for the year ended 31st March 2022 will be sent only by email to all those Members, whose email addresses are registered with the Company / Registrar and Share Transfer Agent (RTA) or with their respective Depository Participants ("DPs"). These documents will also be made available on the website of the Company at www.chennaisuperkings.com and on the website of Central Depository Services (India) Limited (CDSL) (agency for providing the Remote e-Voting facility) at www.evotingindia.com from where these documents can be downloaded. Shareholders may please note that no physical / hard copy of these documents will be sent by the Company.
3. Shareholders holding shares in physical form who have not registered their email addresses with the Company / RTA are requested to register their email addresses with the Company at investor@chennaisuperkings.com or with RTA at corpserv@integratedindia.in. They can obtain soft copies of the Notice of the 8th AGM, Annual Report and/or login details for joining the AGM through VC / OAVM including remote e-voting and e-voting during AGM, by sending scanned copy of the following documents by email to the Company or RTA:
   a) Signed request letter mentioning your name, folio number, complete address and email address to be registered;
   b) Scanned copy of the share certificate (front and back);
   c) Self-attested copy of PAN; and
   d) Self-attested copy of Driving Licence / Passport / Bank Statement / Aadhaar, supporting the address of the Member.
4. Shareholders holding shares in demat form are requested to update their e-mail address with their respective DPs.
5. The Company shall provide remote e-voting facility to all its Members to cast their votes on the resolutions set out in the Notice of the AGM. The Company is also providing the facility of voting through e-voting system during the AGM. The detailed instructions for Remote e-voting and joining the 8th AGM through VC / OAVM and the manner of participation and casting of vote through the e-voting system during the AGM are provided in the Notice of the AGM.

for CHENNAI SUPER KINGS CRICKET LIMITED
K.S.Viswanathan
Wholetime Director

Place : Chennai
Date : 23.08.2022

Aadhar Housing Finance Ltd.

Corporate Office: Unit No. 802, Natraj Rustomjee, Western Express Highway and M.V. Road, Andheri (East), Mumbai – 400069.
Bareilly Branch : Ground Floor, Akash Floors, 320-Civil Lines, City Station Road, Bareilly-243001,(UP)

APPENDIX IV POSSESSION NOTICE (for immovable property)

Whereas, the undersigned being the Authorized Officer of **Aadhar Housing Finance Limited (AHFL)** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorised Officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s) / Guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of AHFL for an amount as mentioned herein under with interest thereon.

Sr. No.	Name of the Borrower(s)/ Co Borrower(s)(Name of the Branch)	Description of Secured Asset (Immovable Property)	Demand Notice Date & Amount	Date of Possession
1	(Combined LC No. 02600001461/Bareilly Branch) Pankaj Rastogi (Borrower) Bharti Rastogi (Co-borrower), Amar Mourya (Guarantor)	All that part & parcel of property bearing, Not Mentioned On Deed House No 130 Beharipur Kalron Teh Distt Bareilly, Bareilly, Uttar Pradesh, 243001 **Boundaries :** East : Rasta 5 Feet Wide, West : Rasta 7 Feet Wide, North : House of Siya Ram, South : Rasta 6 Feet Wide	13-05-2022 & ₹ 8,53,189/-	22-08-2022

Place : Bareilly — **Authorised Officer**
Date : 24-08-2022 — **Aadhar Housing Finance Limited**

Adani Transmission (India) Limited

Registered Office – Adani House, Near Mithakali Six Roads, Navrangpura, Ahmedabad, Gujarat - 380009

1. The applicant above named has made an application before the Central Electricity Regulatory Commission for determination of tariff for FY 2021-22 to FY 2023-24 for the transmission system - 12 Ohm series line reactors in Mohindergarh - Dhanonda 400 kV D/C line Circuit-I & Circuit-II at Mohindergarh end ("Asset III").
2. The Beneficiaries of the abovementioned transmission system are: (1) Gujarat Energy Transmission Company Limited, (2) Haryana Vidyut Prasaran Nigam Limited, (3) Gujarat Urja Vikas Nigam Limited, (4) Maharashtra State Electricity Distribution Co. Limited, (5) Madhya Pradesh Power Management Company Limited, (6) MP Audyokik Kendra Vikas Nigam Limited, (7) Chattisgarh State Power Distribution Company Limited, (8) Goa State Electricity Department, (9) Daman and Diu Electricity Department, (10) Electricity Department, Administration of Dadra Nagar Haveli, (11) Heavy water Projects, Department of Atomic Energy, (12) Jindal Power Limited, (13) Torrent Power Limited, (14) PTC India Ltd., (15) Haryana Power Purchase Centre, (16) Rajasthan Power Procurement Centre, (17) Jodhpur Vidyut Vitran Nigam Limited, (18) Jaipur Vidyut Vitran Nigam Limited, (19) Ajmer Vidyut Vitran Nigam Limited, (20) BSES Yamuna Power Limited, (21) BSES Rajdhani Power Limited, (22) Tata Power Delhi Distribution Limited, (23) New Delhi Municipal Council, (24) Uttarakhand Power Corporation Limited, (25) Uttar Pradesh Power Corporation Limited, (26) North Central Railway, (27) Punjab State Power Corporation Limited, (28) Power Development Department, Jammu and Kashmir, (29) Himachal Pradesh State Electricity Board, (30) Electricity Department UT Chandigarh, (31) Northern Regional Power Committee, (32) Kanpur Electricity Supply Company Limited (NR), (33) Rajasthan Rajya Vidyut Prasaran Nigam Limited, (34) Delhi Transco Limited, (35) Power Grid Corporation of India Limited, (36) Central Transmission Utility of India Limited, (37) National Load Dispatch Centre, (38) Western Regional Power Committee, (39) Central Electricity Authority, (40) Northern Regional Power Committee, (41) Delhi Transco Limited
3. Line length, number of bays of the transmission system:

Parameter	Asset III
12 Ohm Series Line Reactors	2

4. Actual date of commercial operation: 30.03.2022
5. Capital cost on the date of commercial operation: ₹ 4509.21 Lakh
6. Details of tariff (being claimed)

(Amt. in Lakh)

Parameter	2019-20	2020-21	2021-22	2022-23	2023-24
Asset III	-	-	5.05	966.20	992.11

7. A copy of the application made for determination of tariff is posted on the website www.adanitransmission.com
8. The suggestions and objections, if any, on the proposals for determination of tariff contained in the application be filed by any person, including the beneficiary before the Secretary, Central Electricity Regulatory Commission, 3rd & 4th Floor, Chanderlok Building, 36, Janpath, New Delhi-110001 with a copy to the applicant within 30 days of publication of this notice.

Place: Ahmedabad — For Adani Transmission India Limited
Date: 24/08/2022 — (Authorised Signatory)

IndiaShelter — Sabke Liye Ghar Ka Loan

INDIA SHELTER FINANCE CORPORATION LTD.

REGD: OFFICE:-PLOT-15,6TH FLOOR, SEC-44, INSTITUTIONAL AREA, GURUGRAM, HARYANA-122002
BRANCH OFFICE : BP-49, First Floor, Neelam Bata Road, NIT Faridabad-121001Haryana

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISO TO RULE 8 (6) OF THE SECURITY INTEREST (ENFORCEMENT) RULE, 2002. NOTICE IS HEREBY GIVEN TO THE PUBLIC IN GENERAL AND IN PARTICULAR TO THE BORROWER (S) AND GUARANTOR (S) WHOSE DETAILS ARE GIVEN IN MENTIONED BELOW TABLE THAT THE BELOW DESCRIBED IMMOVABLE PROPERTIES MORTGAGED/CHARGED TO THE SECURED CREDITOR, WILL BE SOLD ON "AS IS WHERE IS", "AS IS WHAT IS", AND "WHATEVER THERE IS" FOR REALIZATION OF COMPANY DUES.

S NO	1. BORROWER/S & GUARANTOR/S & LEGAL HEIR'S NAME & ADDRESS 2. TOTAL DUE WITH INTEREST FROM	SYMBOLIC POSSESSION DATE	DESCRIPTION OF THE IMMOVABLE PROPERTY WITH KNOWN ENCUMBRANCE, IF ANY	1. DATE & TIME OF E-AUCTION 2. LAST DATE OF SUBMISSION OF EMD 3. DATE & TIME OF THE PROPERTY INSPECTION	1. RESERVE PRICE 2. EMD OF THE PROPERTY 3. BID INCREMENT
1.	MRS. SUSHILA SINHA&MR. SURENDRA SINHA RESIDE AT:Flat No 43 A,Pocket 1Mig SunshineAppartment Mayur Vihar Phase 3Delhi 110096 Also Att: Plot No A 136 Block A Flat No F - 1 First FloorShalimar Garden Extension 2,Gram Pansonda Pargana Loni Ghaziabad Up 201005 LOAN ACCOUNT NO. HL11MILONS000005014315 TOTAL OUTSTANDING AMOUNT: RS. 22,07,497.27/- (Twenty Two Lakh Seven Thousand Four Hundred Ninety Seven and Twenty Seven Paisa Only) due as on 31-Mar-2022	13.07.2022	ALL THAT PIECE AND PARCEL OF PROPERTY BEARING PLOT NO A 136 BLOCK A FLATNO F - 1 FIRST, FLOOR SHALIMAR GARDEN EXTENSION 2, GRAM PANSONDA PARGANA LONIGHAZIABAD UP 201005 ARE OF PROPERTY 56.67 SQ. MTR. (610 SQ. FT.) PROPERTY BOUNDED AS:EAST- SERVICE LANE, WEST- ROAD 40FT WIDE, NORTH- PLOT NO 137 BLOCK A, SOUTH- PLOT NO 135 BLOCK A.	E-AUCTION DATE:23THSep 2022 BETWEEN 11:30 AM TO 3:30 PM AND WITHUNLIMITED EXTENSION OF 5 MINUTES. LAST DATE OF SUBMISSION OF EMD WITH KYC IS 22THSep 2022 UPTO 5:00 PM (IST) DATE OF INSPECTION: 17THSep 2022 BETWEEN 10:30 A.M TO 05:00 P.M (IST.)	RESERVE PRICE: RS. 17,38,500/- (RUPEES SEVENTEEN LAKH THIRTY EIGHT THOUSAND FIVE HUNDRED ONLY) EARNEST MONEY DEPOSIT: RS. 1,73,850/- (RUPEES ONE LAKH SEVENTY THREE THOUSAND EIGHT HUNDRED FIFTY ONLY) BID INCREMENT RS.10,000/- (RUPEES TEN THOUSAND)& IN SUCH MULTIPLES.
2.	MRS. DEJEE KUMARI, MR. CHANCHAL JHA&MR. NAVINDRA KUMAR JHARESIDE AT:Sandeep Enclave Block-C Village:-AkbarpurAkbarpur BehrampurPargana-Loni, Distt- Ghaziabad 201009 Uttar Pradesh LOAN ACCOUNT NO. LA11CLLONS000005024803 TOTAL OUTSTANDING AMOUNT RS. 10,35,472.84/- (Ten Lakh Thirty Five Thousand Four Hundred Seventy Two and Eighty Four Paisa Only) due as on 31-Mar-2022	13.07.2022	ALL THAT PIECE AND PARCEL OF PROPERTY BEARING PLOT NO 19, KHASARA NO 101 MI, BLOCK C, SANDEEP ENCLAVE VILLAGE AKBARPUR, BEHARAMPUR PARGANA LONI GZB 201009 TOTAL PROPERTY AREA 50 SQ. YARDS. (41.83 SQ. MTR.) PROPERTY BOUNDED AS: EASTPLOT OTHERS WEST- PLOT OTHERS NORTH- ROAD 15FT SOUTH- ROAD 15 FT.	E-AUCTION DATE:23THSep 2022 BETWEEN 11:30 AM TO 3:30 PM AND WITHUNLIMITED EXTENSION OF 5 MINUTES. LAST DATE OF SUBMISSION OF EMD WITH KYC IS 22THSep 2022 UPTO 5:00 PM (IST) DATE OF INSPECTION: 17THSep 2022 BETWEEN 10:30 A.M TO 05:00 P.M (IST.)	RESERVE PRICE: RS. 11,99,362/- (RUPEES ELEVEN LAKH NINETY NINE THOUSAND THREE HUNDRED SIXTY TWO ONLY) EARNEST MONEY DEPOSIT: RS. 1,19,937/- (RUPEES ONE LAKH NINETEEN THOUSAND NINE HUNDRED THIRTY SEVEN ONLY) BID INCREMENT – RS.10,000/- (RUPEES TEN THOUSAND)& IN SUCH MULTIPLES.

THE EARNEST MONEY HAS TO BE DEPOSITED BY WAY OF DD IN FAVOUR OF "INDIA SHELTER FINANCE CORPORATION LTD." PAYABLE AT FARIDABADLOCAL BRANCH OR NEFT/RTGS IN THE ACCOUNT OF "AXIS BANK "NO 911020001057107AND IFSC CODE- UTIB0000131 ,BRANCH GURGAON , BRANCH CODE 000131. IN CASE OF ANY OBJECTION/CLARIFICATION OR REQUIREMENT REGARDING ASSETS UNDER SALE, BIDDER MAY CONTACT MR. KAILASH SHARMA (+91 85888 92464) & MR. AJAY GUPTA (+91 7906826375). FOR DETAILED TERMS AND CONDITIONS OF THE SALE, PLEASE REFER TO THE PROVIDED IN INDIA SHELTER FINANCE CORPORATION LTD. WEBSITE I.E. WWW.INDIASHELTER.IN OR WWW.INDIASHELTER.AUCTIONTIGER.NET

PLACE: FARIDABAD DATE: 24.08.2022 — AUTHORIZED OFFICER (INDIA SHELTER FINANCE CORPORATION LTD)

almondz — the game changer

ALMONDZ GLOBAL SECURITIES LIMITED

CIN: L74899DL1994PLC059839
Regd. Off.: F-33/3, Okhla Industrial Area, Phase-II, New Delhi - 110020
Tel.: 011-43500700, Fax.: 011-43500735
Website: www.almondzglobal.com, E-mail ID: secretarial@almondz.com

INTIMATION OF ANNUAL GENERAL MEETING

The 28th Annual General Meeting (AGM) of Almondz Global Securities Limited (the Company.) will be held on Tuesday, September 20, 2022 at 11:30 A.M. IST through VC or OAVM in compliance with the relevant provisions of the Companies Act, 2013 (as amended) (the .Act.) and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (as amended) (the .Listing Regulations.) and all applicable circulars issued by the Ministry of Corporate Affairs (MCA) for convening the General Meeting through VC / OAVM and Securities And Exchange Board of India (Sebi Circulars) to transact the business as set forth in the notice of AGM.

In accordance with the aforesaid Circulars, the notice of the 28th AGM and Annual Report will only be sent to the shareholders individually through e-mail if his/her e-mail address is registered with the Depository / Registrar & Transfer Agent. The Notice of 28th AGM is also available on the Company's website www.almondzglobal.com, on the website of Stock Exchange www.bseindia.com; www.nseindia.com and on the website of www.evotingindia.com.

Members holding shares in physical mode and who have not updated their email addresses with the Company are requested to update their email addresses by writing to the Company at secretarial@almondz.com or company's Registrar and Share Transfer Agent, Beetal Financial & Computer Services Private Limited at beetalrta@gmail.com along with the copy of the signed request letter mentioning the name and address of the Member, self-attested copy of the PAN card, and self-attested copy of any document (eg.: Driving License, Election Identity Card, Passport) in support of the address of the Member. Members holding shares in dematerialized mode are requested to register / update their email addresses with the relevant Depository Participants.

The manner of Remote e-voting and in the AGM for Members holding shares in physical mode or in dematerialized mode and for members who have not updated their email addresses with the Company, forms part of the Notice of the AGM. Shareholders attending the meeting through VC/OAVM shall be counted for the purposes of quorum under section 103 of the Company Act 2013.

In case of any queries/grievances pertaining to e-voting, you may contact Mr. Puneet Mittal General Manager, Beetal Financial & Computer Services Pvt. Ltd. at beetalrta@gmail.com Telephone Nos. 011 29961281 or call 1800225533 or refer to frequently Asked Questions (FAQs) and e-voting manual available at www.evotingindia.com.

For Almondz Global Securities Ltd
Sd/-
Ajay Pratap
Company Secretary and
Vice President Corporate Affairs

New Delhi
23.08.2022

APPENDIX IV
[See rule 8 (1)]
POSSESSION NOTICE
(for immovable property)

Whereas,

The undersigned being the Authorized Officer of the **INDIABULLS HOUSING FINANCE LIMITED (CIN:L65922DL2005PLC136029)** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated **27.04.2022** calling upon the Borrowers **RAJNI BISHT AND PUSHPA DEVI** to repay the amount mentioned in the Notice being **Rs.13,47,826.71 (Rupees Thirteen Lakhs Forty Seven Thousand Eight Hundred Twenty Six and Paise Seventy One Only)** against Loan Account No. **HHLDMT00462659** as on **12.04.2022** and interest thereon within 60 days from the date of receipt of the said Notice.

The Borrower having failed to repay the amount, Notice is hereby given to the Borrower and the public in general that the undersigned has taken **symbolic possession** of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **18.08.2022.**

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **INDIABULLS HOUSING FINANCE LIMITED** for an amount of **Rs.13,47,826.71 (Rupees Thirteen Lakhs Forty Seven Thousand Eight Hundred Twenty Six and Paise Seventy One Only)** as on **12.04.2022** and interest thereon.

The Borrower's attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

APARTMENT NO. BS-1608 HAVING SUPER AREA APPROXIMATELY 370 SQUARE FEET ON 16TH FLOOR, TOWER-BEETLE SUITES-2 IN THE COMPLEX KNOWN AS "CASA GRANDE-2" CONSTRUCTED UPON PLOT NO. GH-06-C, SECTOR-CHI-V, GAUTAM BUDDHA NAGAR, GREATER NOIDA-201303, UTTAR PRADESH.

Sd/-
Date : 18.08.2022 — Authorised Officer
Place: NOIDA — INDIABULLS HOUSING FINANCE LIMITED

PUBLIC NOTICE

Notice is hereby given to the Public that the sale deed dated 09 Sep 2016 executed between Mr. Sunit Kumar Singhal (The Owner) and Ms. Esha Kedia (The Purchaser) for a piece of Agriculture land admeasuring 8 Bigha 6 ¾ Biswa i.e 1/4th share of total land measuring 33 Bigha 7 Biswa, bearing Khasra Nos. 439(4-16), 440(6-1), 442(6-1), 443(4-13), 444(4-13), 445(4-16), 446(2-5) and 497/2(0-2) situated in the area and revenue estate of Village Katewara (Bawana) Tehsil Narela, District North, Delhi. Registered vide registration No 3956 in Book Vol 1 No.3645 on page 166 to 171 dated 28 Dec 2016 by Sub Registrar VI B, Narela, District North Delhi, Delhi has got lost/misplaced on 23 Apr 2022. All persons are hereby informed not to deal or carry out any transaction with anyone on the basis of the said missing document. If anyone has already carried out or is carrying out, kindly inform the undersigned in writing on the below mentioned address within 7 days from this present.

Ms. Esha Kedia
D/O Shri Raj Kumar Kedia
P-12, Hauz Khas Enclave
New Delhi - 110017

WE'LL BE MOVING OUR OFFICE TO THE NEW ADDRESS SHORTLY

From
Office No.2, Second Floor, Bapu Bazaar,
Udaipur – 313 001

To
Cholamandalam MS General Insurance Company Limited,
3rd Floor, Padam Shivam Building, Plot No. 3, Block – B,
100 Feet Road, Mall Colony, Udaipur (RJ) – 313 001

Cholamandalam MS General Insurance Company Limited,
No.2, Dare House, 2nd Floor, NSC Bose Road,
Parrys, Chennai - 600 001
Customer Care No.: 1800 208 55 44/91 00
IRDAI Reg. No. 123; CIN: U66030TN2001PLC047977

परिशिष्ट IV
देखें नियम 8(1)
कब्जा सूचना
(अचल संपत्ति हेतु)

जब कि,

इंडियाबुल्स हाउसिंग फायनान्स लिमिटेड (CIN:L65922DL2005PLC136029) प्राधिकृत अधिकारी होने के नाते अधोहस्ताक्षरी ने सिक्योरिटाइजेशन एंड रिकन्स्ट्रक्शन ऑफ फाइनेंशियल असेट्स एंड एनफोर्समेन्ट ऑफ सिक्योरिटी इंटरेस्ट ऐक्ट, 2002 के अंतर्गत और नियम 3 के साथ धारा 13(12) के साथ सिक्योरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स, 2002 के साथ पढ़ते हुए प्राप्त अधिकारों का उपयोग करके कर्जदार मुन्ना देवी, पुष्पा देवी और गिरजेश सिंह को 10.12.2021 की सूचना में वर्णन के अनुसार कर्ज खाता नं. HHLMAT00300427 की राशि रु.22,15,424.93 (रुपये बाईस लाख पंद्रह हजार चार सौ चौबीस और तिरानबे पैसे मात्र) और 26.11.2021 के अनुसार उस पर ब्याज उक्त सूचना की प्राप्ति की तारीख से 60 दिनों के भीतर चुकता करने का आवाहन करते हुए अधिसूचना सूचना जारी की थी।

धनराशि चुकता करने में कर्जदारों के असफल रहने पर एतद्द्वारा कर्जदार और सर्व सामान्य जनता को सूचना दी जाती है कि, अधोहस्ताक्षरी ने उक्त कानून की धारा 13 की उप-धारा 4 के साथ उक्त कानून के नियम 8 के तहत सिक्योरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स, 2002 के तहत प्राप्त अधिकारों का कार्यान्वयन करके 18.08.2022 को संपत्ति पर सांकेतिक आधिपत्य कर लिया है।

विशेषतः कर्जदारों और सामान्यतः जनता को एतद्द्वारा संपत्ति के साथ सौदा नहीं करने के लिए सावधान किया जाता है और संपत्ति के साथ कोई भी सौदा राशि रु.22,15,424.93 (रुपये बाईस लाख पंद्रह हजार चार सौ चौबीस और तिरानबे पैसे मात्र) 26.11.2021 के अनुसार और उस पर ब्याज के साथ इंडियाबुल्स हाउसिंग फायनान्स लिमिटेड के आधीन होगा।

आपका ध्यान अधिनियम की धारा 13 की उप-धारा (8) के अंतर्गत संपत्ति / संपत्तियों को मुक्त कराने के लिए उपलब्ध समय की ओर आकर्षित किया जाता है।

अचल संपत्ति का विवरण

तहसील और जिला मथुरा, वृंदावन, वृंदावन नगर, पागल बाबा मंदिर के पास मौजा रामपुर बांगर पुंडुव केलाश नगर कॉलोनी आवासीय योजना, सेक्टर-3, मकान नं. एम-3/22 (भाग-ब) पर स्थित, आवासीय संपत्ति के सभी भाग और अंश, जमीन परिमाप 78.75 मी. मीटर्स और कवर्ड क्षेत्र 81.90 मी. मीटर्स और निम्नानुसार परिबद्ध है :-

पूर्व	: मकान नं.एम-द्वितीय 23	पश्चिम	: मकान नं. एम-द्वितीय 21
उत्तर	: मकान नं.एल/लावी 2	दक्षिण	: मकान और कॉलोनी का रास्ता

दिनांक : 18.08.2022
स्थान : मथुरा

सही/-
प्राधिकृत अधिकारी
इंडियाबुल्स हाउसिंग फायनान्स लिमिटेड

परिशिष्ट IV
देखें नियम 8(1)
कब्जा सूचना
(अचल संपत्ति हेतु)

जब कि,

इंडियाबुल्स कमर्शियल क्रेडिट लिमिटेड (CIN:U74140MH1993PTC074596) प्राधिकृत अधिकारी होने के नाते अधोहस्ताक्षरी ने सिक्योरिटाइजेशन एंड रिकन्स्ट्रक्शन ऑफ फाइनेंशियल असेट्स एंड एनफोर्समेन्ट ऑफ सिक्योरिटी इंटरेस्ट ऐक्ट, 2002 के अंतर्गत और नियम 3 के साथ धारा 13(12) के साथ सिक्योरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स, 2002 के साथ पढ़ते हुए प्राप्त अधिकारों का उपयोग करके कर्जदार ... और अखिल कुमार श्रीवास्तव (गारंटर) को 09.03.2022 की सूचना में वर्णन के अनुसार कर्ज खाता नं. HRHLNOD00485194 की राशि रु.12,16,400.36 (रुपये बारह लाख सोलह हजार चार सौ और छत्तीस पैसे मात्र) और 09.03.2022 के अनुसार उस पर ब्याज उक्त सूचना की प्राप्ति की तारीख से 60 दिनों के भीतर चुकता करने का आवाहन करते हुए अधिसूचना सूचना जारी की थी।

धनराशि चुकता करने में कर्जदारों के असफल रहने पर एतद्द्वारा कर्जदार और सर्व सामान्य जनता को सूचना दी जाती है कि, अधोहस्ताक्षरी ने उक्त कानून की धारा 13 की उप-धारा 4 के साथ उक्त कानून के नियम 8 के तहत सिक्योरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स, 2002 के तहत प्राप्त अधिकारों का कार्यान्वयन करके 18.08.2022 को संपत्ति पर सांकेतिक आधिपत्य कर लिया है।

विशेषतः कर्जदारों और सामान्यतः जनता को एतद्द्वारा संपत्ति के साथ सौदा नहीं करने के लिए सावधान किया जाता है और संपत्ति के साथ कोई भी सौदा राशि रु. 12,16,400.36 (रुपये बारह लाख सोलह हजार चार सौ और छत्तीस पैसे मात्र) 09.03.2022 के अनुसार और उस पर ब्याज के साथ इंडियाबुल्स कमर्शियल क्रेडिट लिमिटेड के आधीन होगा।

आपका ध्यान अधिनियम की धारा 13 की उप-धारा (8) के अंतर्गत संपत्ति / संपत्तियों को मुक्त कराने के लिए उपलब्ध समय की ओर आकर्षित किया जाता है।

अचल संपत्ति का विवरण

आवासीय फ्लैट बियरिंग नंबर यूनीएफ-3, एल.आई.जी., ऊपरी तल मंजिल, छत के अधिकार के बिना, दाहिना हाथ पीछे की ओर, जिसका कुल और कवर्ड क्षेत्र 350 वर्ग फुट यानि 32.51 वर्ग मीटर्स, आवासीय प्लॉट बियरिंग नंबर डी-3/3 पर स्थित, 'डीएलएफ अंकुर विहार' गांव लोनी, परगना और तहसील लोनी, जिला गाजियाबाद, गाजियाबाद-201102 उत्तर प्रदेश।

आवासीय प्लॉट नंबर डी-3/3 जिसका कुल क्षेत्र 168 वर्ग गज है, निम्नानुसार परिबद्ध है :-

पूर्व	: अन्य की जमीन	पश्चिम	: सड़क डी-3, 9 मीटर चौड़ी उसके बाद पार्क
उत्तर	: प्लॉट नंबर-डी-3/4	दक्षिण	: प्लॉट नंबर-डी-3/2

फ्लैट निम्नानुसार परिबद्ध है :-
पूर्व : अन्य की जमीन
पश्चिम : सामान्य पैसेज और फ्लैट नंबर यूनीएफ-2, (एलआईजी)
उत्तर : फ्लैट नंबर यू.जी.एफ-4 (एल.आई.जी)
दक्षिण : प्लॉट नंबर-डी-3/2

दिनांक : 18.08.2022
स्थान : गाजियाबाद

सही/-
प्राधिकृत अधिकारी
इंडियाबुल्स कमर्शियल क्रेडिट लिमिटेड

हीरो हाउसिंग फाइनेंस लिमिटेड

पंजीकृत कार्यालय : 09, कम्युनिटी सेंटर, बसंत लोक, वसंत विहार, नई दिल्ली-110057
दूरभाष : 011 49267000, टोल फ्री नं. : 1800 212 8800, ई-मेल : customer.care@herohfl.com
वेबसाइट : www.herohousingfinance.com | सीआईएन : U65192DL2016PLC30148
संपर्क पता : भवन नं. 27, दूसरी मंजिल, कम्युनिटी सेंटर, बसंत लोक, वसंत विहार, नई दिल्ली-110057

कब्जा सूचना (अचल सम्पत्ति हेतु)

(प्रतिभूति हित प्रवर्तन, नियम, 2002 के नियम 8(1) के साथ पठित परिशिष्ट IV के अनुसार)

जबकि अधोहस्ताक्षरी वित्तीय आस्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 तहत हीरो हाउसिंग फाइनेंस लिमिटेड का अधिकृत प्राधिकारी होने के नाते तथा प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पठित अधिनियम की धारा 13(12) के तहत प्रदत्त शक्तियों के उपयोग में कर्जदारों से कथित सूचना की प्राप्ति की तिथि से 60 दिनों के भीतर राशि का पुनर्भुगतान करने के लिए कहते हुए नीचे उल्लिखित मांग सूचनाएं जारी की थी।

ऋणकर्ता द्वारा राशि के पुनर्भुगतान में असफल रहने के कारण ऋणकर्ता तथा जनसामान्य को एतद्द्वारा सूचना दी जाती है कि अधोहस्ताक्षरी ने प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8 के साथ पठित अधिनियम की धारा 13(4) के तहत उसे प्रदत्त शक्तियों के उपयोग में नीचे वर्णित सम्पत्ति पर कब्जा कर लिया है।

एतद्द्वारा विशेष रूप से ऋणकर्ता तथा जनसामान्य को एतद्द्वारा सम्पत्ति के सम्बन्ध में कोई लेन-देन न करने की चेतावनी दी जाती है। सम्पत्तियों के साथ किसी प्रकार का लेन-देन निम्नलिखित तिथि से ब्याज, दण्डात्मक ब्याज, प्रभारों, लागतों आदि सहित हीरो हाउसिंग फाइनेंस लिमिटेड के प्रभार का विषय होगा।

प्रतिभूत आस्तियों को छुड़ाने के लिए उपलब्ध समय-सीमा के सन्दर्भ में कर्जदार का ध्यान अधिनियम की धारा 13 की उपधारा (8) के प्रावधानों की ओर आकृष्ट किया जाता है।

ऋण खाता सं.	दायित्वधारी (यों)/विधिक उत्तराधिकारी (यों)/विधिक प्रतिनिधि (यों) के नाम	मांग सूचना की तिथि/मांग सूचना के अनुसार राशि	कब्जा करने की तिथि (रचनात्मक/भौतिक)
HHFNSPHOU 19000003526	नीरज कुमार सोलंकी तथा सोनिया पत्नी नीरज कुमार सोलंकी	26/11/2021, रु. 21,00,232/- तिथि 25/11/2021 तक	20/07/2022 (भौतिक)

प्रतिभूत आस्तियों-अचल सम्पत्तियों का विवरण : द्वितीय तल, छत के अधिकार रहित, पीछे की ओर बाया भाग, प्लाट नं. 28, 29 और 30, खसरा नं. 67/25/1, ग्राम- हस्तसाल ओम विहार, फेज- II ए, उत्तम नगर, नई दिल्ली -110059, माप 54 वर्ग गज लगभग, 45.15 वर्ग मीटर, उक्त संपत्ति के भूतल पर सामान्य एक दोपहिया पार्किंग स्थान के साथ। सीमाएँ - उत्तर-भवन का भाग, पूर्व-भवन का भाग; दक्षिण - पूर्वांश का भाग; पश्चिम-गली;

ऋण खाता सं.	दायित्वधारी (यों)	मांग सूचना की तिथि/राशि	कब्जा करने की तिथि
HHFDELHOU19000005535 & HHFDELIPL19000005557	रीता कुमारी एवं सुभाष गुप्ता	23/12/2021, रु. 18,46,857/- तिथि 21/12/2021 तक	22/08/2022 (भौतिक)

प्रतिभूत आस्तियों-अचल सम्पत्तियों का विवरण : छत के अधिकार सहित तीसरी मंजिल (पीछे की ओर), निर्मित संपत्ति संख्या बी46, (आरजेड-बी46) खसरा नं. 38, ग्राम-बिंदापुर, सुभाष पार्क, उत्तम नगर, ब्लॉक-बी, गली नं. 4, नई दिल्ली-110059, क्षेत्रफल 49 वर्ग गज यानी 40.96 वर्ग मीटर (साथ पार्किंग क्षेत्र में भूतल पर एक दोपहिया पार्किंग की जगह)। सीमाएँ : उत्तर-संपत्ति संख्या आरजेड-बी45; पूर्व-भाग 10 फीट; दक्षिण - संपत्ति का शेष भाग; पश्चिम-अन्य संपत्ति।

ऋण खाता सं.	दायित्वधारी (यों)	मांग सूचना की तिथि/राशि	कब्जा करने की तिथि
HHFDELHOU19000003913	विनोद चैन एवं सोनिया चैन	26/05/2022, रु. 27,17,236/- तिथि 26/05/2022 तक	19/08/2022 (रचनात्मक)

प्रतिभूत आस्तियों-अचल सम्पत्तियों का विवरण : छत के अधिकार रहित भूतल, बिल्ट अप सम्पत्ति नं. IX/2073 माप क्षेत्र 85 वर्ग गज यानी 71.06 वर्ग मीटर, खसरा नं 8, गली नं. 6 और 7 कैलाश नगर, ग्राम सीलमपुर, इलाका शाहदरा, दिल्ली-110031। सीमाएँ - उत्तर-अन्य संपत्ति; पूर्व-10 फीट चौड़ी गली; दक्षिण- अन्य संपत्ति; पश्चिम- 18 फीट चौड़ी गली;

ऋण खाता सं.	दायित्वधारी (यों)	मांग सूचना की तिथि/राशि	कब्जा करने की तिथि
HHFDELHOU20000007103	फूल सिंह चांद एवं मनोहिया चांद	26/05/2022, रु. 19,74,230/- तिथि 21/05/2022 तक	19/08/2022 (रचनात्मक)

प्रतिभूत आस्तियों-अचल सम्पत्तियों का विवरण : भाग निजी सं. सी-5, दूसरी मंजिल पर, मिडिल यूनिट, रियर साइड साइड ब्लॉक, (छत के अधिकार रहित) माप 660 वर्ग फीट, सम्पत्ति नंबर 150, खसरा नंबर 150 मिन, संगम अपार्टमेंट, दो बेड रूम, एक ड्राइंग रूम, एक किचन, और दो बाथरूम, एक बालकनी और पार्किंग क्षेत्र में एक स्कूटर/कार पार्किंग के साथ-साथ अविभाजित, अविभाज्य और अभेद्य स्वामित्व के अधिकार, भूमि के स्वामित्व के तहत, 500 लीटर ओवरहेड वाटर टैंक, टेरेस और अन्य सामान्य सेवाएं, गांव-देवली, तहसील-हौज खास, नई दिल्ली-110062 के विस्तारित आबादी (लाल डोरा) के भीतर स्थित। सीमाएँ - उत्तर- फ्लैट संख्या सी-4; पूर्व- फ्लैट नंबर सी -6; दक्षिण-अन्य संपत्ति; पश्चिम-अन्य संपत्ति;

स्थान : दिल्ली,
तिथि : 24.08.2022

ह./- अधिकृत प्राधिकारी
कृते हीरो हाउसिंग फाइनेंस लिमिटेड

प्रारूप संख्या आईएनसी-26
क्षेत्रीय निदेशक उत्तरी क्षेत्र पीठ कॉरपोरेट विषयक मंत्रालय, नई दिल्ली, (दिल्ली) के समक्ष
कंपनी अधिनियम, 2013 की धारा 13 की उप-धारा (4) और कंपनी (निगमन) नियम 2014 के नियम 30 के उप-नियम (5) के खंड (ए) के मामले में
तथा
मै0 सनलाईट बिल्डटेक प्राईवेट लि0 के मामले में
CIN NO. U45201DL2008PTC146677
पंजीकृत कार्यालय: 4, बैटरी लेन, राजपुर रोड, सिविल लाईन दिल्ली उत्तर 110054 में

सूचना

आम जनता को यह नोटिस दी जाती है कि यह कंपनी केन्द्रीय सरकार के समक्ष कंपनी अधिनियम 2013 की धारा 13 (4) के अधीन आवेदन फाइल का प्रस्ताव करती है जिसमें कंपनी का रजिस्ट्रीकृत कार्यालय दिल्ली राज्य से उत्तर प्रदेश राज्य में स्थानांतरित करने के लिए तारीख 20.06.2022 को आयोजित वार्षिक साधारण अधिवेशन/ असाधारण साधारण अधिवेशन में पारित विशेष संकल्प के संदर्भ में कंपनी के संगम ज्ञापन में संशोधन की पुष्टि की मांग की गई है।

कंपनी के रजिस्ट्रीकृत कार्यालय के प्रस्तावित स्थानांतरण से यदि किसी व्यक्ति का हित प्रभावित होता है तो वह व्यक्ति MCA-21 Portal (www.mca.gov.in) पर या एक शपथ पत्र जिसमें उनके हित का प्रकार और उसके विरोध का कारण उल्लिखित हो के साथ अपनी आपत्ति क्षेत्रीय निदेशक को इस सूचना के प्रकाशन की तारीख से 14 दिनों में क्षेत्रीय निदेशक उत्तरी क्षेत्रीय कार्यालय पर बी-2 विंग, द्वितीय तल, पर्यावरण भवन, सीजीओ कॉम्पलेक्स नई दिल्ली - 110003 के पते पर पंजीकृत डाक द्वारा भेज सकता है या सुपुर्द कर सकते हैं और इसकी प्रति आवेदक कंपनी को उनके निम्नलिखित रजिस्ट्रीकृत कार्यालय पर भी भेजेगा।

आवेदक के लिए और आवेदक की ओर से
सनलाईट बिल्डटेक प्राईवेट लि0 की ओर से
ह0

दिनांक- 21.08.2022
स्थान- दिल्ली

संजीव गुप्ता (निदेशक)
डीआईएन- 00408875
पता- म.नं. 19, विलनी रोड, सिकंद सिटी वीलियन, विराशी चाल, सहारनपुर यू.पी. इंडिया 247001

ओक दृष्टिक इंटरनेशनल लिमिटेड
एएसटी-58, जी.टी. करनाल रोड, नई दिल्ली-110033
फोन: 9810083468, ई-मेल — odint123@yahoo.co.in
सीआईएन — U74120DL2008PLC174687
प्रपत्र सं. सीएए. 2
[कंपनी (समझौता, व्यवस्था और समामेलन)]
नियमावली, 2016 के नियम 6 एवं 7 तथा धारा 230(3) के अनुसरण में]
राष्ट्रीय कंपनी विधि न्यायाधिकरण, नई दिल्ली पीठ, नई दिल्ली के समक्ष
कंपनी आवेदन
सी.ए.(सीएए) - 74(एनडी) / 2022
कंपनी अधिनियम, 2013 की धारा 230-232 और अन्य लागू प्रावधानों और तदधीन विरचित नियमों के विषय में
तथा

[illegible]

दिनांक : 23-08-2022

हस्ता./
शरद राजवंशी
बैठक के लिए नियुक्त अध्यक्ष

IFCI INFRASTRUCTURE DEVELOPMENT LIMITED

IFCI Tower, 61, Nehru Place,
New Delhi-110019
CIN: U45400DL2007GOI169232

APPOINTMENT OF INTERNAL AUDITOR

IIDL invites quotation from CA/CMA Firms for the purpose of Internal Audit for FY 2022-23. For further details, please visit **www.iidlindia.com.**

Last date for submission of application is 07/09/2022 till 2.00 P.M.

For further clarification, please contact 011-41732247.

उ.प्र. राज्य चीनी एवं गन्ना विकास निगम लि.
इकाईः पिपराईच (गोरखपुर) 273152

Ref. No.: PP/2022-23/निविदा/406 दिनांक : 23.08.2022

अल्पकालिक निविदा सूचना

इस मिल के सत्र 2022-23 हेतु निम्न की आपूर्ति हेतु दिनांक 30.08.2022 तक बन्द लिफाफे में/ई-मेल के द्वारा निविदायें आमंत्रित की जाती है।

क्र.सं.	विवरण	निविदा की अंतिम तिथि	खोलने की तिथि	धरोहर धनराशि
1.	ब्रास लाईनर	30.08.2022	31.08.2022	3,000.00
2.	टाई रॉड	30.08.2022	31.08.2022	3,000.00

टेण्डर फार्म फीस रु. 590/- (GST सहित) धरोहर धनराशि, मिल के कोषागार में नगद अथवा मिल के इण्डियन बैंक शाखा पिपराईच के खाता संख्या 50537210018 एवं IFSC Code-IDIB000C503 में जमा करके कार्यालय कार्यदिवस में अथवा ई-मेल द्वारा निविदा फार्म प्राप्त किया जा सकता है। किसी भी एक निविदा अथवा समस्त निविदा निरस्त करने का अधिकार प्रधान प्रबन्धक के पास सुरक्षित रहेगा। संपर्क अधिकारी मुख्य रसायनज्ञ मो. 6389025600, क्रय प्रभारी मो. 6389025587, Email: upssdclpipraich2018@gmail.com

प्रधान प्रबन्धक

माननीय राष्ट्रीय कंपनी कानून न्यायाधिकरण, नई दिल्ली के समक्ष
कंपनी याचिका (आईबी) सं. 501/पीबी 2022

निम्नलिखित के मामले में:
सन ट्रेडकॉम प्राइवेट लिमिटेड ...... आवेदक/वित्तीय ऋणदाता
बनाम
टी आर एस टेक्नोलॉजी प्राइवेट लिमिटेड ...... प्रतिवादी/निगमित कर्जदार

प्रकाशन द्वारा सूचना

[illegible]

दिनांक: 24-08-2022
स्थानः नई दिल्ली

शशांक अग्रवाल
अधिवक्ता
सूट नं. 410, चौथी मंजिल, वर्ल्ड ट्रेड सेंटर, बाबर रोड, कनॉट प्लेस, नई दिल्ली-110001
ईमेल: shashank@themisanddike.com (मो.): 9971498055

अनुसूची I
फॉर्म ए
सार्वजनिक घोषणा
(इन्सॉल्वेंसी एंड बैंकरप्सी बोर्ड ऑफ इंडिया (स्वैच्छिक परिसमापन प्रक्रिया) नियमावली, 2017 का नियम 14)

दिव्य ज्योति इन्वेस्टमेंट्स प्राईवेट लिमिटेड के हितधारकों के ध्यानार्थ/सूचनार्थ

1.	कारपोरेट व्यक्ति का नाम	दिव्य ज्योति इन्वेस्टमेंट्स प्राईवेट लिमिटेड
2.	कारपोरेट व्यक्ति के निगमन की तिथि	01.07.1994
3.	प्राधिकरण जिसके तहत कारपोरेट व्यक्ति निगमित है	कंपनी पंजीयक- दिल्ली
4.	कारपोरेट व्यक्ति की कारपोरेट पहचान संख्या	U74899DL1994PTC059956
5.	कारपोरेट व्यक्ति का पंजीकृत पता	डी-268, सर्वोदय एन्कलेव, नई दिल्ली-110017, भारत
6.	कारपोरेट व्यक्ति की इन्सॉल्वेंसी शुरू होने की तारीख	17 अगस्त, 2022
7.	परिसमापक का नाम, पता, ई-मेल, फोन नंबर और पंजीकरण संख्या	मनोज कुमार आनंद पता: तृतीय तल, द्वितीय कम्युनिटी सेंटर, (निकट पीवीआर / मैक्डोनाल्ड), नारायणा, नई दिल्ली-110028 ई-मेल: anandmanoja@gmail.com फोन नं: 45051903, 9811280787 पंजीकरण सं.: IBBI/IPA-001/IBBI/IPA-001/IP-P00084/2017-18/10180
8.	दावे जमा करने की अंतिम तिथि	16 सितंबर, 2022

एतद्द्वारा सूचित किया जाता है कि दिव्य ज्योति इन्वेस्टमेंट्स प्राईवेट लिमिटेड ने 17 अगस्त, 2022 को स्वैच्छिक परिसमापन शुरू किया है।

दिव्य ज्योति इन्वेस्टमेंट्स प्राईवेट लिमिटेड के हितधारकों को एतद्द्वारा उपरोक्त मद सं. 7 पर उल्लिखित पते पर परिसमापक के पास 16 सितंबर, 2022 तक अपने दावों के प्रमाण जमा करने के लिए कहा जाता है।

वित्तीय लेनदार अपने दावों के प्रमाण केवल इलेक्ट्रोनिक माध्यम से जमा करेंगे। अन्य सभी हितधारक अपने दावों के प्रमाण व्यक्तिगत रूप से, डाक द्वारा अथवा इलेक्ट्रोनिक माध्यम से जमा कर सकते हैं।

दावों के झूठे या भ्रामक प्रमाण जमा करने पर जुर्माना लगेगा।

मनोज कुमार आनंद
परिसमापक, दिव्य ज्योति इन्वेस्टमेंट्स प्राईवेट लिमिटेड
आईपी पंजीकरण सं.: IBBI/IPA-001/IP-P00084/2017-18/10180
ई-मेल: anandmanoja@gmail.com
फोन नं: 011-45051903, 9811280787

दिनांक: 24.08.2022
स्थानः नई दिल्ली

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almondz *the game changer*

ALMONDZ GLOBAL SECURITIES LIMITED

CIN: L74899DL1994PLC059839
Regd. Off.: F-33/3, Okhla Industrial Area, Phase-II, New Delhi - 110020
Tel.: 011-43500700, Fax.: 011-43500735
Website: www.almondzglobal.com, E-mail ID: secretarial@almondz.com

INTIMATION OF ANNUAL GENERAL MEETING

The 28th Annual General Meeting (AGM) of Almondz Global Securities Limited (the Company) will be held on Tuesday, September 20, 2022 at 11.30 A.M. IST through VC or OAVM in compliance with the relevant provisions of the Companies Act, 2013 (as amended) (the Act) and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (as amended) (the Listing Regulations) and all applicable circulars issued by the Ministry of Corporate Affairs (MCA) for convening the General Meeting through VC / OAVM and Securities And Exchange Board of India (Sebi Circulars) to transact the business as set forth in the notice of AGM.

In accordance with the aforesaid Circulars, the notice of the 28th AGM and Annual Report will only be sent to the shareholders individually through e-mail if his/her e-mail address is registered with the Depository / Registrar & Transfer Agent. The Notice of 28th AGM is also available on the Company's website www.almondzglobal.com, on the website of Stock Exchange www.bseindia.com; www.nseindia.com and on the website of www.evotingindia.com.

Members holding shares in physical mode and who have not updated their email addresses with the Company are requested to update their email addresses by writing to the Company at secretarial@almondz.com or company's Registrar and Share Transfer Agent, Beetal Financial & Computer Services Private Limited at beetalrta@gmail.com along with the copy of the signed request letter mentioning the name and address of the Member, self-attested copy of the PAN card, and self-attested copy of any document (eg.: Driving License, Election Identity Card, Passport) in support of the address of the Member. Members holding shares in dematerialized mode are requested to register / update their email addresses with the relevant Depository Participants.

The manner of Remote e-voting and in the AGM for Members holding shares in physical mode or in dematerialized mode and for members who have not updated their email addresses with the Company, forms part of the Notice of the AGM. Shareholders attending the meeting through VC/OAVM shall be counted for the purposes of quorum under section 103 of the Company Act 2013.

In case of any queries/grievances pertaining to e-voting, you may contact Mr. Puneet Mittal General Manager, Beetal Financial & Computer Services Pvt. Ltd. at beetalrta@gmail.com Telephone Nos. 011 29961281 or call 18002225533 or refer to frequently Asked Questions (FAQs) and e-voting manual available at www.evotingindia.com.

For Almondz Global Securities Ltd
Sd/-
Ajay Pratap
Company Secretary and
Vice President Corporate Affairs

New Delhi
23.08.2022

Indiabulls HOUSING FINANCE

इंडियाबुल्स हाउसिंग फायनांस लिमिटेड
पंजीकृत कार्यालय: पाँचवी मंजिल, इमारत नं. 27, केजी मार्ग, कनॉट प्लेस, नई दिल्ली - 110 001
CIN: L65922DL2005PLC136029
ई- मेल: homeloans@indiabulls.com, टेलि: 0124-668 1212,
फैक्स: 0124-668 1111, वेबसाईट: http://www.indiabullshomeloans.com

सूचना
कंपनी के इक्विटी शेअरधारकों के ध्यान के लिए
विषय: कंपनी के इक्विटी शेअरों का निवेशक शिक्षा और संरक्षण कोष (आईईपीएफ) में स्थानांतरण

निवेशक शिक्षा और संरक्षण निधि प्राधिकरण (लेखा, लेखापरीक्षा, स्थानांतरण और धनवापसी) संशोधन नियम 2016 ('नियम') जिसे भारत सरकार कॉर्पोरेट मामलों के मंत्रालय के द्वारा जारी विभिन्न अधिसूचनाओं के साथ पढ़ा जाए, के अनुसार यह नोटिस जारी किया गया है।

कंपनी अधिनियम 2013 (अधिनियम) की धारा 124 (6) के अनुसार सात वर्षों से या उससे अधिक भुगतान न किए गए या दावा न किए गये लाभांश के संबंध में सभी शेयर निवेशक शिक्षा और संरक्षण कोष (आईईपीएफ) में स्थानांतरित करने की आवश्यकता है। नियमों में निर्धारित विभिन्न आवश्यकताओं का पालन करते हुए, कंपनी ने संबंधित शेयरधारकों को व्यक्तिगत रूप से सूचित किया है जिनके शेयर आईईपीएफ सस्पेंस खाते में हस्तांतरित होने के लिए उत्तरदायी है, वो कैसे भुगतान न किए गये या दावा न किए गये लाभांश के मूल्य को 10 नवंबर, 2022 को या उससे पहले दावा कर सकते हैं।

सभी भुगतान न किए गये या दावा न किए गये लाभांश का वार्षिक विवरण और शेयरधारकों का संपूर्ण विवरण जिसमें उनके फोलियो नं. या डीपी आईडी/ ग्राहक आईडी शामिल है जिनके शेयर आईईपीएफ में हस्तांतरित होने के लिए उत्तरदायी है, यह सभी जानकारी कंपनी वेबसाईट www.indiabullshomeloans.com पर उपलब्ध है।

सभी शेअरधारक इस बात पे ध्यान दें कि भौतिक रूपमें और विमुद्रीकृत रूप में रखे गए शेयरों को आईईपीएफ में स्थानांतरित किया जा सकता है। हालांकि, इन शेयरों को अर्जित लाभ के साथ, यदि कोई हो तो, वह नियमों में उल्लिखित प्रक्रिया द्वारा दावा कर सकते हैं।

शेअरधारक इस बात पे ध्यान दें कि नियमों के अनुसार, कंपनी आईईपीएफ में स्थानांतरित करने के उद्देश्य से मूल शेयर सर्टिफिकेट के बदले में डुप्लिकेट सर्टिफिकेट जारी करेगी, जिस पर मूल शेयर सर्टिफिकेट स्वचालित रूप से रद्द हो जाएंगे।

यदि 10 नवंबर, 2022 तक भौतिक या विमुद्रीकृत रूप में शेयर रखने वाले संबंधित शेयरधारकों से कोई सूचना प्राप्त नहीं होती है, तो नियमों में निर्धारित प्रक्रिया के तहत उन शेयरों और लाभांश को आईईपीएफ में स्थानांतरित करने के लिए कंपनी उचित कारवाई शुरू करेगी।

इस संबंध में यदि कोई शेयरधारक को पूछताछ करनी हो तो कृपया कंपनी के रजिस्ट्रार एवं शेयर ट्रान्सफर एजेंट, केफीन टेक्नोलॉजीज लिमिटेड, श्रीमती पी शोभा आनंद, सेलेनियम टॉवर बी, प्लॉट नं. 31- 32, गचीबोवली वित्तीय जिला, नानकरामगुडा, हैदराबाद - 500032 टोल फ्री नं.: 1800-309-4001, ईमेल: einward.ris@kfintech.com, पर संपर्क कर सकते हैं।

इंडियाबुल्स हाउसिंग फायनांस लिमिटेड
सही/-
अमित जैन
कंपनी सचिव और कम्प्लायंस ऑफिसर

स्थान : नई दिल्ली
दिनांक : 23 August, 2022

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standard chartered

परिशिष्ट IV
[नियम 8(1)]
कब्जा सूचना
(अचल संपत्ति के लिए)

चूंकि, स्टैण्डर्ड चार्टर्ड बैंक ("प्रत्याभूत ऋणदाता") के अधिकृत अधिकारी होने के नाते अधोहस्ताक्षरी द्वारा वित्तीय आस्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 ("सरफेसी अधिनियम") के अधीन तथा प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पठित धारा 13(12) ("सरफेसी नियम") के अंतर्गत प्रदत्त अधिकारों के प्रयोग के तहत 1 जून, 2022 ("धारा 13(2) सूचना") को एक मांग सूचना जारी की गई थी, जिसमें कर्जदार ... को उक्त सूचना की प्राप्ति की तिथि से 60 दिनों के अंदर धारा 13(2) सूचना में उल्लेखित 31 मई, 2022 की स्थिति के अनुसार कुल रकम रु. 463,47,18,843.26 ... का भुगतान करने के लिए कहा गया था।

[illegible]

अचल सम्पत्ति का विवरण

1) सेक्टर-32, अर्बन एस्टेट, गुड़गांव में प्लॉट नं. 95, परिमाप 4050 वर्ग मीटर
2) सेक्टर-38, गुड़गांव, हरियाणा स्थित ... टावर ... [illegible]

दिनांक : 24.08.2022
स्थान : गुरुग्राम

अधिकृत अधिकारी
स्टैण्डर्ड चार्टर्ड बैंक

जगसनपाल फार्मास्युटिकल्स लिमिटेड

पंजीकृत कार्यालय : टी-210 जे, शाहपुर जाट, नई दिल्ली-110 049,
ई-मेल: cs@jagsonpal.com, वेबसाइट: www.jagsonpal.com,
कम्पनी पहचान संख्या: L74899DL1978PLC009181
दूरभाष : 011-46181100 & 46109900

वैधानिक वार्षिक साधारण बैठक एवं ई-वोटिंग सूचना की जानकारी

कंपनीज अधिनियम, 2013 ('अधिनियम') एवं उसके अन्तर्गत बनाये गये नियमों के प्रावधानों एवं सेबी (लिस्टिंग दायित्व एवं प्रकटीकरण आवश्यकताएं), विनियम, 2015 ('लिस्टिंग विनियम') ... परिपत्र ... के अनुसरण में ... कम्पनी की वार्षिक साधारण बैठक ('एजीएम') बुधवार, सितम्बर 14, 2022 को सायं 03:30 बजे (आईएसटी) में विडियो कान्फ्रेंसिंग (वीसी)/अन्य ऑडियो–विजुअल माध्यम (ओएवीएम) द्वारा आयोजित की जायेगी ...

[illegible]

(a) रिमोट ई-वोटिंग रविवार, सितम्बर 11, 2022 को प्रातः 09:00 बजे (आईएसटी) से प्रारम्भ होकर मंगलवार, सितम्बर 13, 2022 को सायं 05:00 बजे (आईएसटी) पर समाप्त होगी;

(b) रिमोट ई-वोटिंग की मंगलवार, सितम्बर 13, 2022 को सायं 05:00 बजे (आईएसटी) के बाद अनुमति नहीं होगी;

(d) ई-वोटिंग के उद्देश्य हेतु **कट-ऑफ तिथि** बुधवार, सितम्बर 07, 2022 निर्धारित की गई है। ...

[illegible]

कृते जगसनपाल फार्मास्युटिकल्स लिमिटेड
हस्ता०/-
नंदिता सिंह
कम्पनी सचिव
सदस्यता संख्या एसीएस 48520

स्थान: नई दिल्ली
तिथि : 23.08.2022